

facilities are likely to be provided?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The places of tourist importance in these districts of Madhya Pradesh are Sanchi, Udayagiri, Bhimbetka and Vidisha.

(b) and (c). The Central Department of Tourism has no scheme under which transport facilities are provided at various tourist centres.

[English]

Removal of India's Name under provision of Super 301

330. **SHRI MADHAVRAO SCINDIA:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether efforts were made to ensure that the name of India is removed from the US trade list under Super 301, provision of US Trade and Competitiveness Act;

(b) if so, the details thereof and further steps proposed to be taken in this regard; and

(c) US Government's response thereto?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) to (c). Our strategy has been to put as much international pressure as possible to deter the USA from pursuing the path of unilateralism. This is being done by taking up the matter in the meetings of the GATT Council and the Uruguay Round Negotiating Groups as well as in the Surveillance Body established under the Uruguay Round to voice our concerns. We are also eliciting support from other countries bilaterally, whenever there is an opportunity India's stand has received wide support and the US action has been criticised by both developed

and developing countries. US Government have not yet approached us for negotiations in the context of Super 301 decision. We have, however, made it clear that Government of India will not participate in any negotiations, bilateral or otherwise, under threat of retaliation. Government is also opposed to negotiations establishing linkages between multilaterally agreed concessions in trade in goods and changes in policy lying within the domain of autonomous national economic policies.

No further action has so far been taken by the US Government since the initiation of investigation in June, 1989.

Closing of Mines in Tribal Districts of Orissa

331. **SHRI ANADI CHARAN DAS:** Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether the Minerals and Metal Trading Corporation has reduced procurement of iron ore from non-captive mines for the purpose of export to the extent of fifty per cent or even more;

(b) whether several such mines have been forced to close down in the three tribal districts of Orissa; and

(c) if so, the steps proposed to be taken not to reduce the procurement of iron ore in order to avoid retrenchments there?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) While procurement of iron ore by MMTC from Barajamada and Gandhamardan sectors was reduced in 1988-89 due to very high opening stocks which were sufficient to meet the export commitments during 1988-89, there is no reduction in procurement during the current year. MMTC has asked the mine-owners to supply as much of iron ore as possible.

(b) No, Sir.

(c) Does not arise

Measures to Curb Inflation

332. PROF. P.J. KURIEN: Will the Minister of FINANCE be pleased to state:

(a) the annual rate of inflation during the past three years and the current year with year-wise break-up; and

(b) the specific measures proposed to be undertaken to check inflation?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE) (a) The requisite information is given below.

<i>Year</i>	<i>Annual Rate of Inflation in terms of WPI (1981 82=100)</i>
1986-87	5.1
1987-88	10.7
1988-89	5.7
1989-90 (Upto 9 12.1989)	6.1

(b) The steps taken/proposed to be taken to contain inflation include removing imbalances in the demand and supply of essential commodities, mopping up excess liquidity in the economy and vigorous enforcement of existing laws against hoarding and profiteering.

Legislation to Regulate Chit Funds/ Private Financers

333. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to bring about uniform legislation throughout the country to regulate the activities of chit funds, private financers; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). While the activities of chit fund companies are regulated by 'Chit Funds Act, 1982', the deposit acceptance activities of the unincorporated bodies etc. are regulated in terms of the provisions of Chapter III-C of Reserve Bank of India Act, 1934. Government have no proposal to bring out any fresh legislation in this behalf.

Circulation of top five Dailies in Malayalam

334. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS be pleased to state the details of the circulation of each of the top five dailies and periodicals published in Malayalam?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): The requisite details are given in the statement below.

STATEMENT

<i>Name of the Paper</i>	<i>Place of publication</i>	<i>Periodicity (1988)</i>	<i>Circulation</i>
Malayala Manorama (4 editions)	Calicut	Daily	2,04,203
	Kottayam	- do -	1,95,362